

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ANDHRA CEMENT LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Andhra Cement Limited
2.	Date of incorporation of corporate debtor	November 11, 1936
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L26942AP1936PLC002379
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered and Corporate Office Sri Durga Cement Works, Sri Durgapuram Guntur AP 522414 IN
6.	Insolvency commencement date in respect of corporate debtor	April 26, 2022
7.	Estimated date of closure of insolvency resolution process	180 days from the day of commencement of resolution process, which is October 23, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Nirav K Pujara Registration No: IBBI/IPA-001/IP-P01450/2018-2019/12285
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: Deloitte India Insolvency Professionals LLP, 27th Floor, Tower 3, One International Center, Senapati Bapat Marg, Elphinstone (W), Mumbai 400 013. Email ID: npujara.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Deloitte India Insolvency Professionals LLP, 27th Floor, Tower 3, One International Center, Senapati Bapat Marg, Elphinstone (W), Mumbai 400 013. Email ID: inrpacl@deloitte.com
11.	Last date for submission of claims	May 10, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms (b) Details of authorized representatives are available at:	(a) Web link: [https://ibbi.gov.in/home/downloads] (b) Not Applicable

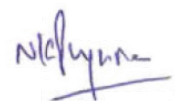
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Andhra Cements Limited on April 26, 2022

The creditors of Andhra Cements Limited, are hereby called upon to submit their claims with proof on or before May 10, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not applicable

Submission of false or misleading proofs of claim shall attract penalties.



Date: April 28, 2022
Place: Mumbai

Interim Resolution Professional
Mr. Nirav Kirit Pujara